

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 446/2022

In the matter of:

Balwinder Kumar

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

NDOH: 19.04.2024

INDEX

Sl.No.	Particulars	Page No.
1.	Reply on behalf of Respondent no. 8, Dev Bhoomi Enterprises.	1 - 5
2.	Vakalatnama	6

Filed By

Place: Delhi



Narender Pal Singh  
Advocate

K-18, Level 1, Green Park Main

New Delhi -110016

Email: danubeconsulting@gmail.com

Mobile: 9311010090

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 446/2022

In the matter of:

Balwinder Kumar

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 8, M/S DEV  
BHOOMI ENTERPRISES.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on the application of one Balwinder Kumar and the applicant herein was impleaded as a respondent in the said matter.
2. That the answering respondent herein craves the leave of this Hon'ble Tribunal to file a short-reply pertaining to the core issue and seeks liberty to file a detailed reply with the permission of the Hon'ble Tribunal, as and when directed or required by this Hon'ble Tribunal.

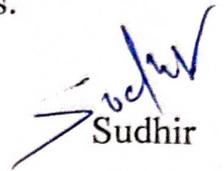
3. That the present application filed by the Applicant is based on false and frivolous grounds.
4. That no air pollution is being caused by the answering Respondent and that the answering respondent has been wrongly arrayed as a party in the present case.
5. That the applicant has filed the present petition with certain vested interests and *mala fide* intentions alleging false and frivolous facts, hence deserves to be dismissed at the threshold.
6. That the answering respondent denies each and every allegation unless and until specifically admitted.
7. That the respondent is a law abiding citizen and has not committed any wrong as being alleged by the complainant herein.
8. That the respondent is having a valid consent to operate from the Haryana State Pollution Control Board to run a Screening Plant and the same is valid till 31/03/2027 and has not violated any of the conditions as imposed by the HSPCB.
9. That despite having consent to operate a Screening Plant at Village Kohliwala, Tehsil Chhachhrauli, Yamuna Nagar, the respondent herein has not operation the same since 2021 and the same is lying non-operational.

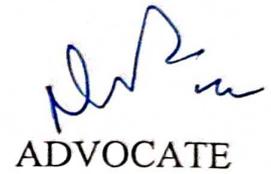
In view of the submissions made herein above, it is most respectfully submitted that the application filed by the applicant against the

respondent herein, is entirely frivolous, motivated and without any substance and hence deserves to be rejected outrightly/ the respondent's name of the respondent be deleted from the array of parties.

It is prayed accordingly.

THROUGH:

  
Sudhir

  
ADVOCATE

PLACE: NEW DELHI

DATED:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 446/2022

In the matter of:

Balwinder Kumar

.....Applicant

Versus

State of Haryana & Ors.

.....Respondents

**AFFIDAVIT**

I Sudhir s/o Sh. Subhash Chand aged about 26 years r/o Mandewala (64), Yamuna Nagar, Haryana, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am owner/person incharge for the business and day to day operations of M/S Dev Bhoomi Enterprises, Resp. no. 8 herein as such I am conversant with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the accompanying reply has been drafted under my instructions and I have read and understood the contents of the same in vernacular and say that what is stated therein, is true to the best of my knowledge and belief and no part of it is false.



*Sudhir*  
**DEPONENT**

**VERIFICATION**

I, the deponent above named, do hereby verify that the contents of my above affidavit are true to the best of my knowledge and belief.

No part of the affidavit is false and nothing material has been concealed therefrom.

18 APR 2024

Verified at New Delhi on this the 18<sup>th</sup> Day of April 2024.

*[Signature]*  
I identify the Deponent who has signed in my presence,

*[Signature]*  
DEPONENT



CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km..... *Sudhanshu*  
S/o, W/o, D/o..... *Subhash Chandel*  
R/o.....  
identified By Sh./Smt. *Anjali Adw*  
has Solemnly affirmed me at Delhi  
on..... at SI. No. *03/2024*  
that the contents of the affidavit which  
have been read & explained to him are  
true and correct to his knowledge.

*[Signature]*  
(Oath Commissioner Delhi)

18 APR 2024

743

6

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PB, NEW DELHI

OA No. 446 of 2022

IN THE MATTER OF:

BALWINDER KUMAR

...APPLICANT

VERSUS

STATE OF HARYANA &amp; ORS

...RESPONDENTS



KNOW ALL to whom these presents shall come that I Sudhir s/o Sh. Subhash Chand r/o Mandewala (64), Yamuna Nagar, Haryana, the abovenamed respondent no.8 do hereby appoint:-

**NARENDER PAL SINGH, ANJALI  
ADVOCATES**

**Danube Consulting- Law Firm**

**K-18 LEVEL - 1, GREEN PARK MAIN, NEW DELHI-110 016**

**# 8, LAWYERS' CHAMBERS, PATIALA HOUSE COURTS, NEW DELHI - 110 001**

**Ph: 011-46010090, Mob: 09311010090, email: office@danubeconsulting.in**

(hereinafter called the advocate(s) to be my/our Advocate in the above-noted case authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court & Supreme Court of India subject to payment of fees separately for each court by me/us;

To sign, file, verify and present pleadings, appeals cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage;

To file and take back documents for admit and/or deny the documents of opposite party;

To withdraw or compromise the said case or submit to arbitration any difference or disputes that may arise touching or in any manner relating to the said case;

To take execution proceedings;

To deposit, withdraw and receive money, cost cheques, cash and grant receipts thereof and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said case;

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power & authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign, the power of attorney on our behalf.

And I/we undersigned do hereby agree to ratify and confirm all acts done by the Advocate or substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/we or my/our duly authorized agent would appear in court on hearings and will inform the Advocate for appearance when the case is called.

And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part to the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court for a period of one year only I/we hereby agree that once the fees is paid. I/we will not be entitled for the refund of the same in any case.

In witness whereof I/we do hereunto set my/our hand to these presents the contents of which been understood by me/us on this 18<sup>th</sup> day of April 2024.

Accepted subject to the terms of the fees.

Advocate

Client

